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SLP(Crl.)No. 1357 OF 2004
ITEM No.56

Court No. 7

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1357/2004

(From the judgement and order dated 12/08/2003 in CRLA 225/97
of The High Court of Jharkhand at Ranchi)

TAIYAB KHAN & ORS.

Petitioner (s)

VERSUS

STATE OF BIHAR (NOW JHARKHAND)

Respondent (s)

(With Appln(s). for c/delay in filing SLP and bail)
(With Office Report)

Date : 09/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s) Mr. Anis Ahmed Khan,Adv.

For Respondent (s) Mr. Anil Kumar Jha,Adv.
Mr. Manish Mohan, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Appellant No.2 Sattar Khan and appellant no.3 Zabiran Khatoon are directed to be released on bail on executing bail bonds for Rs.15,000/- each with one surety for the like amount to the satisfaction of Judicial Magistrate First Class, Ranchi, Jharkhand.

(R.K. DHAWAN)(VEERA VERMA)
COURT MASTER COURT MASTER

